IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

E/121/2010

(Arising out of Order-in-Original No. 59/2009 dated 17.02.2009 passed by the Commissioner of Central Excise (Appeals), LTU, Chennai).

M/s. Areva T & D India Ltd. — Appellant

Vs.

CCE & ST, LTU, Chennai — Respondent

Appearance

Shri Joseph Prabakar, Advocate,
for the Appellant

Shri Arul C. Durairaj, Supdt. (AR)
for the Respondent.

CORAM :

Hon'ble Smt. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri B. Ravichandran, Member (Technical)

Date of Hearing/Decision: 14.11.2017

FINAL ORDER No. 42930/**2017**

Per: B. Ravichandran

The only grievance of the appellant is that against a duty demand of Rs. 93,292/- confirmed against them they have already discharged Rs. 2,80,378/-. The Ld. Counsel submitted that they are not contesting the merits of the case. They are only pleading

Customs, Excise & Service Tax Appellate Tribunal for taking note of their payment towards the liability for a duty reconciliation.

2. We have heard both sides and perused the appeal records.

3. Since the issue involved in this appeal is only with reference to taking note of the payment of duty by the appellant, we direct the original authority to verify the submissions of the appellant to close the matter. In such direction the appeal is disposed of.

(Order dictated and pronounced in the Open Court)

(B. RAVICHANDRAN) 15.11.17.
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

BB

Customs, Excise & Service Tax Appellate Tribunal

प्रमाणित प्रति/Certified True Copy
27/11
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अपील अधिकारी/(CESTAT)
चेन्नै/CHENNAI